

(2) (8)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 2159/98

New Delhi, this the 6th day of July, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. S.P. Biswas, Member (A)

Asstt. Sub-Inspector Asha Ram No. 2068/D,
S/o Shri Fakir Chand,
R/o B-5/355, Yamuna Vihar,
Delhi.

...Applicant

(By Advocate: Shri Shankar Raju)

Versus

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Joint Commissioner of Police,
Vigilance, Police Head Quarters,
I.P. Estate, M.S.O. Building,
New Delhi.
3. Dy. Commissioner of Police,
H.Q.(I),
Police Head Quarters,
I.P. Estate, New Delhi.

...Respondents

(By Advocate: Shri Amresh Mathur)

ORDER (Oral)

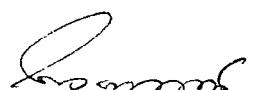
By Hon'ble Shri S.P. Biswas, Member (A)

The applicant before us who is aggrieved because his name has been brought in the secret/doubtful integrity list w.e.f. 2.4.98. The applicant, as per submissions of the learned counsel for the applicant now stands exonerated on 25.6.98.

2. The short issue involves for determination in this case is what should be the date from which the applicant's name should get removed from the list of officers of doubtful integrity/secret list. Both parties

agree that after the acquittal the name of the applicant has to be taken from the date of inception, which is 2.4.98. Respondents' action of removing the applicant's name from the said list from 25.6.98 is, therefore, not justified. (9)

3. The OA is allowed. Respondents shall take immediate action to delete the applicant's name from the doubtful list from 2.4.98. OA is disposed of as above. No costs.



(S.P. BISWAS)
Member (A)



(V. RAJAGOPALA REDDY)
Vice-Chairman (J)

cc.